IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-243/ND/2017

In the matter of:

Mr. Arpit Agarwal

....PETITIONER

Vs.

Skytech. Construction (P) Ltd

.. RESPONDENT

SECTION:

Under Section 74 (3)

Order delivered on 14.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: -

For the Respondent/Cor. Debto

: Mr. BP Singh, Advocate for R-1 to4 Mr. Ankur Yadav, Advocate for R-5

ORDER

Learned Counsel for the petitioner is present in person. Ld. Counsel for R-1 to R-4 and for R-5 are also present. It is brought to the notice of this Tribunal by the Ld. Counsel for the respondents that cost of Rs. 10,000/- by each of the Respondent has not been paid earlier and that the same has been complied with only today (14.11.2017) and that there is a delay in making payment towards the cost which may be duly condoned. The petitioner acknowledges the payment of cost as directed by this Tribunal vide its order dated 16.11.2017.

It is further represented by the Ld. Counsel for the respondent that reply in relation to Respondent-5 has been duly filed. In view of the payment of cost to the petitioner, the same is taken on record. The Petitioner shall file his rejoinder within one week.

Post the matter on 16.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit